

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-1030(PB)/2019

IN THE MATTER OF:

Skillar Enterprises India Pvt. Ltd.

.... Applicant/petitioner

v.

Knowledge Podium Systems Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-


Mr. Puneet Singh Bindra, Ms. Simranjeet, Mr.
Madhavan S., Advs.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 08.05.2019.

Process dasti as well as other processes.

List the matter on 08.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)